

(2014) 07 SHI CK 0170

High Court of Himachal Pradesh

Case No: Ex. Petitions Nos. 4020, 4022 and 4023/2013 in CWP(T) No. 1033/2008

Sita Ram Sharma

APPELLANT

Vs

Himachal Pradesh
University

RESPONDENT

Date of Decision: July 8, 2014

Hon'ble Judges: Rajiv Sharma, J

Bench: Single Bench

Advocate: L.N. Sharma and Manohar Lal Sharma, Advocate for the Appellant; J.L. Bhardwaj, Advocate, Sandeep Sharma, Assistant Solicitor General of India, P.C. Bodh, Adviser, Sharwan Dogra, AG, Parmod Thakur, Additional Advocate General and Neeraj K. Sharma, Deputy Advocate General, Advocate for the Respondent

Final Decision: Disposed Off

Judgement

Rajiv Sharma, J.

Since common questions of law and facts are involved in the present petitions, as such, same are taken up together for hearing and are being disposed of by a common judgment.

2. In sequel to the direction issued, Mr. P.C. Bodh, Adviser, Ministry of Agriculture is present in the Court. He submits that direction No. IV in judgment dated 25.5.2011 passed in CWP(T) No. 1033/2008 is being implemented in letter and spirit by releasing grant-in-aid to the University. He further undertakes that Ministry of Agriculture would keep on releasing the grant-in-aid to the University in future also.

3. Accordingly, in view of this fair stand of Mr. P.C. Bodh, Adviser, Ministry of Agriculture, respondent-University is directed to release pension to the petitioners within a period of two weeks. Ministry of Agriculture is also directed to keep on releasing the grant-in-aid to the respondent-University. It is made clear that the petitioners and similarly situate persons shall refund to the respondent-University the amount which they have already received towards the CPF, within a period of two weeks.

4. In view of above, the execution petitions are disposed of, so also pending applications, if any.